

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

215. IA/66/2023	IA/2724/2023	IA/3866/2023	IA/3883/2023
IA/4953/2023	IA/5729/2023	IA/4463/2023	IA/4915/2023
IA/77/2024	IA/92/2024	IA/4569/2023	IA/673/2024
IA/775/2024	IA/933/2024	IA/899/2024	IA/1229/2024
IA/1097/2024	IA/1123/2024 IN C.P. (IB)/979(MB)2022		

IN THE MATTER OF

Catalyst Trusteeship Limited

Vs

Renaissance Indus Infra Private Limited

Section 7 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 15.04.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner:

For the Respondent:

ORDER

Since the Court time is over.

List IA/66/2023, IA/2724/2023, IA/4463/2023, IA/933/2024, IA/1229/2024:
30.04.2024.

List IA/3866/2023, IA/3883/2023: **10.05.2024.**

List IA/4953/2023, IA/4915/2023, IA/92/2024, IA/775/2024, IA/1097/2024,
IA/899/2024: **13.05.2024.**

List IA/5729/2023: **30.04.2024.**

List IA/77/2024, IA/4569/2023, IA/673/2024, IA/1123/2024: **07.05.2024.**

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)